CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-38.

Review Application No.31 of 1993 in

Dated: 18 NOV 1003

APPLICATION NO(s) 590 of 1991.

APPLICANTS: C.Somasekhar

v/s. RESPONDENTS: Secretary, Ministry of Railways, New Delhi and Others.

TO.

- 1. Sri.M.S.Anandaramu,
 Advocate, No. 27,
 Chandrashekar Complex,
 First Floor, First Main,
 Gandhinagar, Bangalore-9.
- General Manager,
 Southern Railway,
 Park Town, Madras 600003.
- Sri.N.S.Prasad, Nevocate,
 Nb.242, Fifth Main Road,
 Gandhinagar, Bangalore-9.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 10th Nov 1993.

DEPUTY REGISTRAR JUDICIAL BRANCHES.

18/11/93

gm²

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE

REVIEW APPLICATION NUMBER 31 OF 1993

DATED THIS THE 10TH DAY OF NOVEMBER, 1993

Mr.Justice P.K.Shyamsundar,

..Vice-Chairman.

And

Mr. V.Ramakrishnan,

.. Member(A).

C.Somasekhar, S/o B.Chandrasekhar, working as Traction Foreman, Southern Railway, r/o No.351, 18th Main, 11th Cross, J.P.Nagar, II Pnase, Bangalore-78.

.. Applicant.

(By Advocate Shri M.S.Anandaramu)

- 1. The Union of India, represented by its Secretary, Ministry of Railways, Rail Bhavan, New Delhi.
- 2. The General Manager, Southern Railway, Park Town, Madras.
- 3. The Deputy Cnief Electrical Engineer, Railway Electrification, Bangalore.

.. Respondents.

(By Standing Counsel Shri N.S.Prasad)

ORDER

Mr. Justice P.K. Shyamsundar, Vice-Chairman:

We have heard Mr. M.S.Anandaramu, learned counsel for the applicant and Sri N.S.Prasad, learned Standing Counsel for respondents. We do not see any reasons why our order in 0.A. 590 of 1991 should be reviewed as whatever complaint made in the original application was considered and found unfit for acceptance and discarded. In that situation if the applicant still feels that we are wrong he should prefer an appeal and not a review petition. There is neither any error apparent on the face of the record nor any new facts are brought to the forray seeking reconsideration by means of a review application.

This application therefore, rejected. No costs.

3da Vice-CHAIRMAN.

TRUE COPY

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CENTRAL ADMINISTRATIVE TRIBUNA

ADDITIONAL BENCH BANGALOME